

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No. 76113 of 2018

(Arising out of Order-in-Original No. 93-95/Commr/2017 dated 14.12.2017 passed by
Commissioner of CGST & CX, Jamshedpur)

Shri J.Krishnaswamy,

Ex GM (Finance),
M/s Tata Motors Ltd.,
Jamshedpur, Jharkhand-831010

Appellant

VERSUS

Commissioner of CGST & CX, Jamshedpur

Outer Circle Road, Bistupur, Jamshedpur-831001.

Respondent

APPERANCE :

Ms. Ekta Jhunhunwala, Advocate for the Appellant

Shri S.K.Jha, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...75378/2026.....

DATE OF HEARING : 05.02.2026

DATE OF DECISION : 05.02.2026

Per Ashok Jindal :

The appellant has filed a copy of Form No. SVLDRS-4, which is
discharge Certificate for full and final settlement of Tax Dues under Section

127 of the Finance (No. 2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

(Ashok Jindal)
Member (Judicial)

(K.Anpazhakan)
Member (Technical)

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